श्री जार्ज फरनेन्डीज : क्या अखबारों में यह खबर आने के बाद सरकार ने पाकिस्तान सरकार से इस बारे में पूछा है ?

SHRI Y. B. CHAVAN: In this matter, you do not make enquiries of the Pakistan Government like this. Are we expecting them to say yes or no to this matter?

श्री जार्ज फरनेन्डीज : क्यों नहीं ?

SHRI M. L. SONDHI (New Delhi): According to the Tashkent spirit.

SHRI Y. B. CHAVAN: So far as this particular matter is concerned, there is no occasion to think about it, because we have yet no confirmation whether he has crossed across the border.

श्री जार्ज फरनेन्डीज : मैं ने अपने प्रश्न के दूसरे भाग में यह भी पूछा है कि जब पाकिस्तान की ओर से हमारे देश में बगावत करने वाले लोगों को मदद दी जाती है, तो क्या सरकार पूर्वी पाकिस्तान में वहां की हुकूमत के खिलाफ़ बगावत करने वाली शक्तियों की मदद करेगी ।

SHRI Y. B. CHAVAN: It is a suggestion for action.

12.22 hrs.

QUESTION OF PRIVILEGE AGAINST CHAIRMAN OF THE S.T.C.

श्री कंवर लाल गुप्त : (दिल्ली सदर) अध्यक्ष महोदय, मैं आप की आज्ञा से नियम 222 के अन्तर्गत विशेषाधिकार का प्रस्ताव इस सदन के सामने रखना चाहता हूं । मेरा प्रस्ताव स्टेट ट्रेडिंग कार्पोरेशन के अध्यक्ष, श्री बी० पी० पटेल, के विरुद्ध है । जैसा कि आप को मालूम है, इस सदन के माननीय सदस्य, श्री बाबूराव पटेल, ने स्टेट ट्रेडिंग कार्पोरेशन के बारे में कई घोटाले एक बार नहीं, अनेक बार, इस सदन में और बाहर भी रखे हैं । उन्होंने बताया है कि 15 करोड़ रुपये का सरकार स्कैंडल कैसे हुआ, किस तरीके से 9 लाख रुपये का फारेनएक्सचेंज बाहर यात्रा के लिए खर्च किया गया, किस तरह से 30,000 रुपये का एडवांस कमीशन किसी पार्टी को दिया गया और किस तरह से स्टेट ट्रेडिंग कार्पोरेशन के अध्यक्ष, श्री पटेल, कुछ लोगों के साथ मिल कर गोल-माल कर रहे हैं । माननीय सदस्य, श्री बाबूराव पटेल, एस० टी० सी० के सम्बन्ध में कई घोटाले इस सदन में और बाहर बताते रहे हैं ।

जब एस० टी० सी० के अध्यक्ष, श्री पटेल, को मालूम हुआ कि यह संसद् सदस्य एस० टी० सी० के घोटालों का पर्दा-फाश करते हैं, तो उन्होंने इन माननीय सदस्य को एपरोच किया, इन को मिलने की कोशिश की । माननीय सदस्य एक बार अहमदाबाद गये हुए थे । वह वहां पर जिस होटल में ठहरे हुए थे, श्री पटेल ने दिल्ली से उस होटल में उन को ट्रंक टेलीफोन किया और कहा कि आप एस० टी० सी० के घोटालों के बारे में जो कुछ सदन में कहते रहते हैं, कृपा कर के वह न कहिये । मैं आप से मिलना चाहता हूं । माननीय सदस्य ने कहा कि मुझ से मिलने की जरूरत नहीं है । उस के बाद श्री पटेल ने माननीय सदस्य, श्री बाबूराव पटेल, से दिल्ली और बम्बई में मिलने की कई बार कोशिश की ।

29 जनवरी, 1968 को एक बार उन की मुलाकात भी हुई । एस० टी० सी० के अध्यक्ष, श्री पटेल, ने माननीय सदस्य को कहा कि जिस प्रकार आप हमारे घोटाले निकालते हैं, वह ठीक नहीं हैं, मेहरबानी कर के इस को बन्द कीजिए । मैं समझता हूं कि एक अधिकारी को किसी प्रश्न के बारे में स्पष्टीकरण करने का हक़ है और अगर कोई ग़लतफ़हमी है, तो किसी माननीय सदस्य के पास जाने का भी हक़ है । मैं यह भी मानता हूं कि उन्हें यह प्रार्थना करने का भी हक़ है, कि मेहरबानी कीजिए, दया कीजिए, यह गड़बड़ न कीजिए, आदि, क्योंकि मेरे ख्याल से उस माननीय सदस्य की अपनी नहीं है

कि वह उस प्रार्थना को माने या ना माने । जब तक उस माननीय सदस्य पर कोई दबाव नहीं डाला जाता है, तब तक, मेरे ख्याल से, कोई प्रिविलेज का ब्रीच नहीं होता है ।

लेकिन इस मामले में सिर्फ इतना ही नहीं किया गया, जब माननीय सदस्य, श्री पटेल, ने यह स्पष्ट कर दिया कि एस० टी० सी० या उस के चेयरमैन ने जो घोटाले किये हैं, उन्होंने गरीब लोगों का पैसा जो पानीकी तरह बहाया है, वह देश के हित में उन बातों को सदन के सामने जरूर रखेंगे, तब एस० टी० सी० के चेयरमैन, श्री पटेल, ने राजमाता सिंधिया को एप्रोच किया—जैसा कि आप को मालूम है, श्री बाबूराव पटेल उन की मदद से इस सदन में चुने गये हैं —और उन से प्रार्थना की कि ....

श्री शिवाजीराव शं० देशमुख (परभणी) : मदद के माने क्या हैं ?

श्री कंवर लाल गुप्त : मदद के माने मदद ?

उन्होंने राजमाता से यह प्रार्थना की कि श्री बाबूराव पटेल से उन का सम्बन्ध बहुत नजदीक का है, वह कृपा कर के.....

श्री अमृत नहाटा (बाड़मेर): राजमाता का मतलब क्या है ?

श्री कंवर लाल गुप्त : ...श्री बाबूराव पटेल पर दबाव डालें कि वह जो सदन में हमारे खिलाफ कहते रहते हैं वह न कहें ।

उसके बाद राजमाता ने माननीय सदस्य को बुलाया और कहा कि श्री पटेल उनके पास आए थे और उन्होंने ये बातें कही थीं । उसके बाद माननीय सदस्य श्री बाबूराव पटेल ने 21 फरवरी, 1968 को एक रजिस्टर्ड लेटर श्री पटेल को भेजा जिसके कुछ अंश मैं यहां पर पढ़ना चाहता हूं । उस पत्र में उन्होंने साफ लिखा है कि किस तरह से यह मुलाकात हुई । उन्होंने यह भी कहा है कि मिलने में कोई हर्ज नहीं है लेकिन श्री पटेल उन पर जो दबाव डलवाना चाहते हैं वह गलत है ।

उस पत्र में कहा गया है :

"On 10th February, 1968 Her Highness Rajmata Vijaya Raje of Gwalior phoned me up, inviting me for tea to her palace in Bombay. You know that I am the representative of the Rajmata in Parliament.

Till the point that you called on me, I cannot take much objection to your visit because being a Member of Parliament, I have to receive people to know the other side of any vexed problem. I, therefore, do not blame you for that. But when you called on Her Highness the Rajmata of Gwalior knowing that I was her representative in Parliament and asking her to influence me because of her hold on me, I think you did a wrong thing"

SHRI AMRIT NAHATA: On a point of order, Sir.

Mr. SPEAKER: I know what point of order you are raising. Your objection is that he is the representative of the people and not of the Rajmata.

श्री कंवर लाल गुप्त : अध्यक्ष महोदय, इस पत्र में माननीय सदस्य श्री बाबूराव पटेल ने यह शिकायत की है कि एम० टी० सी० के चेयरमैन श्री पटेल उन पर महारानी ग्वालियर के जरिये जो प्रभाव डलवा रहे हैं वह गलत बात है । उन्होंने यह भी कहा है कि श्री पटेल उन्हें मिलें और अपनी बात बतायें इसमें उन्हें कोई एतराज नहीं है ।

यह प्रिविलेज का सवाल कैसे होता है ? पार्लियामेंटरी लैंग्वेज में इस को मालेस्टेशन कहते हैं हर एक मदस्य को फीडम फ्राम मालस्टेशन का अधिकार होना चाहिए

[श्री कंवरलाल गुप्त]

(व्यवधान) ताकि वह अपनी राय ठीक तरीके से सदन के सामने रख सके।

मैं मेज पार्लियामेंटरी प्रैक्टिस के सफ़हा 109 से पढ़ना चाहता हूं :

"....any act or omission which obstructs or impedes either House of Parliament in the performance of its functions, or which obstructs or impedes any member or officer of such House in the discharge of his duty, or which has a tendency, directly or indirectly, to produce such results may be treated as contempt...."

अध्यक्ष महोदय, मेरे इतना बताने के बाद यह चीज स्पष्ट है कि कन्टेम्प्ट हुआ इन्फ्लुएन्स करने की कोशिश की गई है। यह किसी एक पार्टी का सवाल नहीं है, एक व्यक्ति का सवाल नहीं है, किसी राजनीतिक दल का सवाल भी नहीं है, न यह किसी के विरोध में है और न पक्ष में है यह सारे सदन के माननीय सदस्यों का सवाल है। मेरी दृष्टि में प्राइमाफसी यह एक केस है जिसमें इस सदन के सदस्यों को जो विशेषाधिकार प्राप्त हैं उनका उलंघन हुआ है। इस लिये मेरी प्रार्थना है कि इस को विशेषाधिकार समिति को भेजा जाय।

MR. SPEAKER: What has the Minister to say?

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय इस विषय पर कोई विवाद नहीं होगा यदि आप एक मिनट मुझे दे दें।

MR. SPEAKER: Not at this stage. I am asking the Minister to give his comments.

श्री मधु लिमये : हमारी बात सुनने के बाद कहेंगे।

MR. SPEAKER: Not now.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Mr. Speaker, Sir, the hon. Member, Shri Kanwar Lal Gupta has made a general case....

AN HON. MEMBER: specific.

SHRI DINESH SINGH: ....against STC and its Chairman. The House is fully aware of the facts. The STC has entered into a contract with Messrs. Oval Industries Ltd., New York, for the supply of sulphur and this question has been raised in this House several times. Sir, you may recollect that when this question had been raised here, I had stated that I have no objection to anybody whom you may decide looking into this matter. Thereafter, Sir, you decided that the Committee on Public Undertakings should go into this and, on the 25th of July, you referred this matter to the Committee on Public Undertakings. Now the Committee on Public Undertakings has gone into this contract in all its details.

MR. SPEAKER: But that is not being questioned.

SHRI DINESH SINGH: I referred to it because he has raised the entire question.... (*Interruptions*)

MR. SPEAKER: All that is not being questioned. The only question is whether any official can go and contact a Member and try to influence him.

SHRI DINESH SINGH: I am saying this only in relation to this.... (*interruptions*)

श्री मधु लिमये : इसी लिये मैंने कहा था कि पहले मुझे सुन लीजिये। इस समय इन को खाली इतना कहना है कि...

MR. SPEAKER: I am looking into all that. Why should he worry?

The question is very simple. The point is whether an official can contact any Member of the House and say "don't do this".

SHRI DINESH SINGH: My point is this. I was mentioning these facts only to submit that there could be no intention on the part of the official to go and try to influence any Member

of this House, because the matter was already before the House in all its detail and, therefore, there was no point in his going to an individual Member and trying to influence him. The matter now is between the Government and the Committee. So far as the hon. Member himself is concerned, he has not claimed that the official tried to influence him in any manner. The question is not whether the Chairman went to him or not—whether it is right or wrong is a different question—but whether it constitutes a privilege of the House. He went to the Member. But he did not threaten him in any manner; he did not use any means which may restrict the freedom of the Member to work in this House. All that he did was to tell him that there were certain inaccuracies in his statement.....

श्री अटल बिहारी वाजपेयी (बलरामपुर) क्या सारे मामले पर चर्चा हो रही है ?

MR. SPEAKER: Shri Gupta had raised so many points. Why dont you hear the other side also.

श्री अटल बिहारी वाजपेयी: पहले वह यह स्पष्ट करें कि क्या वह आब्जैक्शन कर रहे हैं ?

MR. SPEAKER: He is clarifying the position.

SHRI DINESH SINGH: The Chairman went into the details of this article and explained to the hon. Member the inaccuracies that there were in this article. Thereafter, he had an opportunity of meeting the Rajamata, which has been referred to in this House, and he had an opportunity of talking to her and explaining to her the same position which he had explained to the Member. Now, the Member in his letter has quoted.... (*interruptions*)

SHRI SURENDRANATH DWIVEDY (Kendrapara): She is not a member of this House.

SHRI DINESH SINGH: What the Member says about this, it is very relevant. He quoted the letter yesterday.... (*interruptions*) He has not claimed any privilege. He has not said.... (*interruptions*). He has not said that any undue influence has been brought on him. All that he said was:

> "You have created an embarrassing situation between the Rajmata and myself. She did not know what to say and she was very apologetic to me for having spoken on your behalf before me. I do not know what made you do such a thing when I had given you the assurance that I would look at all STC problems with more care in the future. These are important points I am placing before you... Anway, I am placing this incident on record so that you do not again repeat the performance of rushing to Her Highness the Rajmata and creating further embarrassment between me and her"

There is no question of any undue pressure being brought on anybody ..... (*interruptions*). All that he did was, during his conversation with the Rajamata he mentioned it. She showed interest. So, he had given her the same facts which he had given to the Member and she had spoken to him. There is no question of any undue interference or pressure being brought on any member.... (*Interruptions*).

MR. SPEAKER: Now, will you all kindly sit down. The question of further discussion of this matter will arise only if leave is granted. For granting leave it should have the support of 25 Members. So, I would now request those hon. Members who are in favour of the motion being referred to the Privileges Committee to stand on their seats....I find that more than 25 hon. Members are in favour of it. So, leave is granted.

श्री शशिभूषण वाजपेयी (खारगोन) : अध्यक्ष महोदय, मेरा प्वाइन्ट आफ़ आर्डर है । राजमाता का नाम बताया जाय कौन है ?

श्री बबु सिमये : विजय राज सिंधिया ।

MR. SPEAKER: I would request all of them to sit down. Let us calmly discuss the issue. Now that leave is granted, the motion may be moved.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं नियम संख्या 226 के अन्तर्गत प्रस्ताव करता हूं कि यह सदन निश्चय करता है कि श्री कंवर लाल गुप्ता ने एस० टी० सी० के चेयरमैन के विरुद्ध विशेषाधिकार उल्लंघन का जो मामला उठाया है उसे जांच के लिये विशेषाधिकार समिति को भेजा जाय और समिति को यह निर्देश दिया जाय कि वह अपना प्रतिवेदन आगामी सत्र के प्रथम दिन तक प्रस्तुत करे ।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): We are not opposing it.

MR. SPEAKER: Since the Government have accepted it, there is no necessity for any debate at this stage. Whatever discussion is necessary can take place in the Privileges Committee. We will now refer it to the Privileges Committee. I will now put to the motion of Shri Vajpayee to the vote of the House. The question is:

> "This House resolves that the question of breach of privilege raised by Shri Kanwar Lal Gupta against the Chairman, State Trading Corporation, be referred to the Committee of Privileges for investigation with instructions to report by the first day of the next session to the House."

The motion was adopted.

12.38 hrs.

PAPERS LAID ON THE TABLE

EXPORT OF COIR YARN (INSPECTION) AMENDMENT RULES

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I beg to lay on the Table a copy of the Export of Coir Yarn (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 1003 in Gazette of India dated the 18th March, 1968 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. *See* No. LT-726/68]

AUDIT REPORT AND APPROPRIATION ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:—

(1) A copy of the Audit Report (Civil), 1968, under article 151(1) of the Constitution.

(2) A copy of the Appropriation Accounts (Civil), 1966-67.

[Placed in Library. *See* No. LT-727/68]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SIXTH REPORT

SHRI KHADILKAR (Khed): Sor, I beg to present the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

FORTY-FIRST REPORT

SHRI S. KANDAPPAN (Mettur): Sir, I beg to present the Forty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)—Central Institute of Fisheries Operatives, Ernakulam.

CONSTITUTION (AMENDMENT) BILL

SHRI KHADILKAR (Khed): I beg to move the following:

> "That this House recommends to Rajya Sabha that Rajya Sabha do